

পঞ্জীকৃত নম্বৰ ৭৬৮/৯৭

Registered No.768/97

অসম



ৰাজপত্ৰ

THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY AUTHORITY

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GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : LEGISLATIVE BRANCH

NOTIFICATION

The 22nd September, 2000

No. LGL.145/98/6.--The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

(Received the assent of the Governor on 20th September, 2000)

THE ASSAM PANCHAYAT (AMENDMENT) ACT, 2000

AN
ACT

further to amend the Assam Panchayat Act, 1994.

Preamble Whereas it is expedient further to amend the Assam Panchayat Act, 1994, hereinafter referred to as the principal Act, in the manner hereinafter appearing ;

It is hereby enacted in the Fifty-first Year of the Republic of India as follows :-

Short title, extent and commencement. 1. (1) This Act may be called the Assam Panchayat (Amendment) Act, 2000.
(2) It shall have the like extent as the principal Act.
(3) It shall come into force at once.

Amendment of section 5. 2. In the principal Act, in section 5, in sub-section (1), for the existing second proviso, the following proviso shall be substituted, namely :-

"Provided further that the local area of Gaon Panchayats declared under the provisions of the Assam Panchayat Act, 1994 with a population less in number or more in number than the population earmarked in this section shall continue to be valid for the purposes of this Act."

Assam Act
XVIII
of 1994.

M. K. DEKA,
Secretary to the Govt. of Assam,
Legislative Department.